

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-204/ND/2018

In the matter of

Tractebel Engineering (P) Ltd

....PETITIONER

Vs.

Cargo Solar Power (Gujarat) (P) Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 21.3.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Pursuant to the directions dated 01.3.2018 in relation to the advance copy of the application to the Corporate Debtor, an affidavit has been filed along with the Tracking report on 13.3.2018 vide diary No.1376. Perusal of the report at page -6 shows that the consignment has been delivered on 21.2.2018 co-relating with consignment No. ED 408997424IN. However, none appears for the Corporate Debtor and in the circumstances, the petitioner is directed to serve one more notice for the next date of hearing which is fixed on 12.4.2018 through 'Post' at its registered office of the Corporate Debtor.

Post the matter on 12.4.2018.

-Sd-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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